

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH
CIRCUIT SITTING AT NAGPUR.

O.A.NO. 690/94.
XDKXXXXXX.

199

DATE OF DECISION : 04.07.1994

Kum. P.B. Umredkar

Applicant(s)

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Versus

Union of India & Staff Selection Commission.

Respondent(s)

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1. Whether it be referred to the Reporter or not ? *no*
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not ? *no*

MEMBER

VICE CHAIRMAN

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mbm:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, 'GULESTAN' BUILDING NO.6
PREScot ROAD, BOMBAY-1

CAMPt NAGPUR

OA No. 690/94

Kum. P.B. Umredkar
V/s.

••Applicant

Union of India &
Staff Selection Commission ..Respondents

Coram: Hon. Shri Justice M.S.Deshpande, V.C.
Hon. Shri M.R. Kolhatkar, Member (A)

APPEARANCE:

Mr. M.K. Deshpande
Counsel for the applicant

ORAL JUDGMENT: DATED: 4.7.1994
(Per: M.S. Deshpande, Vice Chairman)

We have heard Shri Deshpande, learned counsel for the applicant. We find that it is not possible for us to grant the relief prayed for viz., of respensoring the case of the applicant. She has been considered and she did not find it possible to take up the appointment at Bombay. She agitated the matter through various authorities who did not grant any relief to her. No rule has been pointed out to show on the basis of which we will be justified in directing that the applicant should be respensored.

2. There is no merit in the application.
It is accordingly dismissed.

M.R.Kolhatkar

(M.R. Kolhatkar)
Member (A)

M.S.Deshpande

(M.S.Deshpande)
Vice Chairman